

Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 3rd November, 1980

NOTIFICATION
INCOME TAX

NO.3716(P.No.393/3/80-ITC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri J.R.JAIN being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri J.R.JAIN takes over charge as Tax Recovery Officer.

(⁵⁴ H. VENKATARAMAN)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
Maya Puri, New Delhi.

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Deputy Secretary, to the Government of India.